

Annexure-8

Summary of List of Operational Creditors (Other than Workmen and Employees and Government Dues) w.r.t. Form B

Sr. No.	Name of creditor	Nature of Claim	Amount of Claim received		Amount of Claim admitted		Whether related party?	% Voting Share in CoC (where applicable)	Amount of Claim under Verification (Rs.)	Amount of Contingent Claim (Rs.)	Details of Security Interest, if any	Details of any retention of title arrangement in respect of goods or properties, if any	Details of guarantee, if any, held in relation to claim	Amount of any mutual credit, debts etc. -may be set off against the claim, if any (Rs.)	Details of any mutual credit, debts etc. -may be set off against the claim, if any	Amount of claim inadmissible	Reason for Claim not admitted	Remarks, if any	
			Date of Receipt	Amount Claimed	Date of admission n/update on	Amount of claim admitted (Rs.)													
1	ERA Infra Engineering Limited (EIEL)	Operational claim (EPC Contractor)	05.02.2022	9,31,82,59,370	07.03.2022	S.N.	Particular	Amount	Yes	Nil	Nil	Nil	Nil	Nil	Nil	Nil	-	-	Net claim of DHPL for Rs.16.69 Cr. has been admitted by RP of EIEL
						1	Claim for Performance Bank Guarantee	23,90,00,000											
						2	Claim for TDS	9,29,37,354											
						Total claim		33,19,37,354											
						Less:- Mutual Credit Adjustment towards Advances against running bills		49,88,75,160											
						Admitted Claim		Nil **											
Total			9,31,82,59,370																

Note:-

** From the Admitted claim i.e. Rs.33.19 Cr. of claimant (EIEL), mutual credit towards Mobilization advances of Rs.49.89 Cr. given by DHPL to claimant (EIEL), has been adjusted hence net admitted claim remains Nil. And RP of Claimant (EIEL) has admitted claim of CD (DHPL) for Rs.16.69 Cr. towards remaining mobilization advances.

*** From Balance claim amount of Rs.898.63 Cr. mutual credit of Rs. 88.80 Cr towards running bills advances given by the CD (DHPL) to EIEL has been adjusted and remaining claim of Rs.809.89 cr. has been shown as claim under adjudication because an arbitration proceeding between CD (DHPL) and NHAI is pending therefore, this claim of EIEL could not be verified , hence not collated . However in terms of the judgment passed by the Hon'ble Supreme Court in the matter of NTCP Ltd. VS Rajiv Chakraborty, this claims has been shown as separate item i.e. 'UNDER ADJUDICATION'